

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CHANDIGARH BENCH**

...

**ORIGINAL APPLICATION NO.060/00652/2018**

**Chandigarh, this the 29<sup>th</sup> day of May, 2018**

...

**CORAM: HON'BLE MR. JUSTICE M.S. SULLAR, MEMBER (J)  
HON'BLE MS. P. GOPINATH, MEMBER (A)**

...

Dev Raj Paul, Staff No.2289, aged 59 years, S/o Late Sh. Shri Sant Ram, working as Senior Deputy Director General (Admn.), Group-A, Department of Telecom, Haryana LSA, 3<sup>rd</sup> Floor, Plot No.107, The Mall, Ambala Cantt. (Haryana).

**....APPLICANT**

**(Present: Mr. R.K. Sharma, Advocate)**

**VERSUS**

1. Union of India through Secretary to Government of India, Ministry of Communications, Department of Telecommunications, Sanchar Bhawan, 20, Ashoka Road, New Delhi 110001.
2. Member (Services), Ministry of Communications, Department of Telecommunications, Sanchar Bhawan, 20, Ashoka Road, New Delhi 110001.
3. Director General Telecom, DoT Headquarters, Ministry of Communications, Department of Telecommunications, Sanchar Bhawan, 20, Ashoka Road, New Delhi 110001.
4. DDG (Establishment), DoT Headquarters, Ministry of Communications, Department of Telecommunications, Sanchar Bhawan, 20, Ashoka Road, New Delhi 110001.
5. DDG (Personnel), DoT Headquarters, Ministry of Communications, Department of Telecommunications, Sanchar Bhawan, 20, Ashoka Road, New Delhi 110001.

6. Shri Naresh Sharma, Sr. Deputy Director General, DOT, Punjab LSA, BSNL Telephone Exchange Building, Sector 70, Mohali.

**....RESPONDENTS**

**ORDER (Oral)**

**HON'BLE MR. JUSTICE M.S. SULLAR, MEMBER (J):-**

The main contention of learned counsel, at this stage, is that, although the applicant has moved representations dated 17.10.2017 (Annexure A-7), dated 22.01.2018 (Annexure A-8), dated 05.03.2018, 01.05.2018 & 04.05.2018 (Annexures A-10 to A-12), for redressal of his grievances, but no decision has yet been taken by the Competent Authority.

Having heard the learned counsel for the applicant, having gone through the record with his valuable assistance, after considering the entire matter and without expressing any opinion on merits, lest it may prejudice the case of either side, during the course of further consideration of the matter, the main instant Original Application is disposed of with the direction to the Competent Authority amongst the respondents to sympathetically consider and decide the indicated representations or any subsequent representation filed by the applicant, within a period of one week, by passing a speaking & reasoned order, and in accordance with law, within a period of one month thereafter.

Meanwhile, applicant is permitted to retain his already allotted official accommodation.

Copy ***dasti.***

**(P. GOPINATH)  
MEMBER (A)**

**(JUSTICE M.S. SULLAR)  
MEMBER (J)**

**Dated: 29.05.2018.**

*'rishi'*